

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application No.159 of 2014 (SZ)

Applicant(s)
P. Edwin Wilson, Purasaiwalkam
Chennai

Vs.

Respondent(s)
The State of Tamil Nadu, rep by its
Principal Secy., Environment and
Forests, Chennai and 4 others.

Legal Practitioner for Applicant(s)
M/s Syed Zam Mohammed and
A.M.Sinduja

Legal Practitioner for Respondent(s)
Mr. E. Manoharan for R-1, R-4 and R5
Mr. R. Suriya Prakash for R-2
M/s. Wilson Associates for R-3

Application No.168 of 2017 (SZ)

Applicant(s)
R.Doraisamy,
Kilpauk,
Chennai

Vs.

Respondent(s)
The Department of Environment,
Rep. by its Director,
Chennai and another

Legal Practitioners for Applicant(s)
M/s. Yogeshwaran,
Neha Miriam Kurian

Legal practitioners for respondent(s)
M/s. E.Manoharan for R1,
M/s. R.Surya Prakash for R2

Note of the Registry	Orders of the Tribunal
Order Nos.10 and 11	<p>Date: 23rd November, 2017</p> <p><u>Application Nos.159 of 2014 and 168 of 2017:</u></p> <p>Learned counsel appearing for respondent No.2. the Greater Chennai Corporation filed report today in Application No.168 of 2017 stating that they have appointed Care Earth Trust and INMAAS as consultants to prepare a DPR for developing a robust and suitable plantation strategy for Greater Chennai Corporation through TNUIFSL managed Project Development Grant Fund. Evidently, the</p>

case of the Greater Chennai Corporation is that they do not have the details and the necessary data for preparation of the scheme. Learned counsel submitted that 3 months time is necessary to get the DPR. But the Greater Chennai Corporation cannot leisurely take these matters and wait for another cyclone to redress the damage already caused. The Greater Chennai Corporation is directed to get the DPR at the earliest.

List the matters on 04.01.2018.

.....J.M.
(Justice M.S.Nambiar)

